

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 14/81 HELD ON 24.09.2013.

The Meeting No. 14/81 of Norms Committee-II was held on 24.09.2013 for the licensing year 2013-14 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
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| 1. | Shri S.K.Jain, D.O. | DIPP |
| 2. | Shri S.K.Bhatnagar, Deputy I.A. | MOS |
| 3. | Shri K.K. Funda, Asst. Director | MSME |

Further Shri Daya Shankar, Dy. DG and Shri Raman Kumar, F.T.D.O., DGFT were present in the meeting.

1	Case No.:6/18/81-ALC2/2012	Party Name:COTMAC ELECTRONICS (SURAT)PVT LTD	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status: Approved
	HQ File :01/81/050/00362/AM13/	RLA File :52/24/040/00039/AM10/	Lic.No/Date:5210030053 18.03.2010	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No. W-27(18)/2013-IPHW dated 02/09/2013 as under:- i) Import item at Sl. No. 1 to 35 - On net to net basis with accountability clause. ii) Import item at Sl. No. 36 - As applied for by the party on 'Nil 'wastage basis. R/A may take suitable consequential action accordingly.			

2	Case No.:38/1/81-ALC2/2011	Party Name:AMPHENOL OMNICONNECT INDIA PVT LTD	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00617/AM11/	RLA File :04/24/040/00312/AM11/	Lic.No/Date:0410121962 25.02.2011	Defer Date:05.11.2013

Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 05.11.2013.

3	Case No.: 2/7/81-ALC2/2011	Party Name:THE TATA POWER COMPANY LTD	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status: Closed
	HQ File :01/81/050/00018/AM12/	RLA File :07/21/040/00946/AM11/	Lic.No/Date:0710078148 21.03.2011	Defer Date:
	Decision : The committee noted that the RA has confirmed that the firm has surrendered the AA. Hence NC decided to close the case.			

4	Case No.: 63/1/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00642/AM11/	RLA File :25/24/040/00017/AM11/	Lic.No/Date:2510003192 31.03.2011	Defer Date:05.11.2013
	Decision : NC noted that RA has informed that firm did not surrender the authorisation. NC decided to send a final reminder to firm to submit the requisite reply as asked by DIT within 15 days. The case stands deferred and to be re-listed on 05.11.2013.			

5	Case No.: 1/41/81-ALC2/2011	Party Name:XOL TECHNOLOGIES PVT LTD	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00346/AM12/	RLA File :31/83/040/00179/AM12/	Lic.No/Date:3110051788 08.12.2011	Defer Date:05.11.2013
	Decision : NC observed that comments of C&PC is still awaited, hence decided to send reminder to C&PC. The case stands deferred and to be re-listed on 05.11.2013.			

6	Case No.: 7/47/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status: Approved
	HQ File :01/81/050/00466/AM12/	RLA File :03/95/040/00781/AM12/	Lic.No/Date:0310673378 29.12.2011	Defer Date:05.11.2013
	Decision : NC decided to ratify the norms of above advance authorisation on repeat basis as per AA No. 0310675441 dated 09.01.2012 ratified in NC –II M.No. 9/81 dated 31.07.2012. R/A may take suitable consequential action accordingly.			

7	Case No.: 3/49/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00469/AM12/	RLA File :03/95/040/00771/AM12/	Lic.No/Date:0310673367 29.12.2011	Defer Date:05.11.2013
	Decision : NC observed that comments of DIT is still awaited, hence decided to send reminder to DIT. The case stands deferred and to be re-listed on			

05.11.2013.

8	Case No.: 5/49/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00471/AM12/	RLA File :03/95/040/00799/AM12/	Lic.No/Date:0310674593 04.01.2012	Defer Date:05.11.2013
	Decision : NC observed that comments of DIT is still awaited, hence decided to send reminder to DIT. The case stands deferred and to be re-listed on 05.11.2013.			

9	Case No.: 12/49/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00478/AM12/	RLA File :03/95/040/00776/AM12/	Lic.No/Date:0310674606 04.01.2012	Defer Date:05.11.2013
	Decision : NC observed that comments of DIT is still awaited, hence decided to send reminder to DIT. The case stands deferred and to be re-listed on 05.11.2013.			

10	Case No.: 1/3/81-ALC2/2012	Party Name:ECIE IMPACT PVT. LTD	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status: Reject
	HQ File :01/81/050/00029/AM13/	RLA File :07/24/040/00446/AM12/	Lic.No/Date:0710086493 22.02.2012	Defer Date:
	Decision : NC observed that reply of the firm has not been received despite reminders. NC decided to reject the case on ground of non receipt of reply from the firm. R/A may take suitable consequential action accordingly.			

11	Case No.: 24/3/81-ALC2/2012	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status: Deferred and Re- indexed
	HQ File :01/81/050/00052/AM13/	RLA File :07/24/040/00498/AM12/	Lic.No/Date:0710086877 08.03.2012	Defer Date:05.11.2013
	Decision : NC observed that comments of C&PC is still awaited, hence decided to send reminder to C&PC. The case stands deferred and to be re-listed on 05.11.2013.			

12	Case No.: 20/5/81-ALC2/2012	Party Name:PRECISION ELECTRONICS LTD.	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status: Deferred and Re- indexed
	HQ File :01/81/050/00087/AM13/	RLA File :05/24/040/00029/AM13/	Lic.No/Date:0510323261 26.04.2012	Defer Date:05.11.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed			

on 05.11.2013.

13	Case No.: 14/11/81-ALC2/2012	Party Name:KIRAN UDYOG,	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00214/AM13/	RLA File :09/24/040/00161/AM13/	Lic.No/Date:0910053185 04.07.2012	Defer Date:05.11.2013
	Decision : NC observed that comments of C&PC is still awaited, hence decided to send reminder to C&PC. The case stands deferred and to be re-listed on 05.11.2013.			

14	Case No.: 9/12/81-ALC2/2012	Party Name:KIRAN UDYOG,	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00240/AM13/	RLA File :09/24/040/00162/AM13/	Lic.No/Date:0910053186 04.07.2012	Defer Date:05.11.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 05.11.2013.			

15	Case No.: 24/12/81-ALC2/2012	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00255/AM13/	RLA File :03/95/040/00238/AM13/	Lic.No/Date:0310701259 09.07.2012	Defer Date:05.11.2013
	Decision : NC observed that reply of the firm is still awaited after two reminders, hence decided to send a final reminder to firm giving 15 days time to reply. The case stands deferred and to be re-listed on 05.11.2013.			

16	Case No.: 7/12/81-ALC2/2012	Party Name:NYPRO FORBES PRODUCTS PVT LTD.,	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00238/AM13/	RLA File :04/24/040/00063/AM13/	Lic.No/Date:0410138236 19.07.2012	Defer Date:05.11.2013
	Decision : NC observed that comments of C&PC is still awaited, hence decided to send reminder to C&PC. The case stands deferred and to be re-listed on 05.11.2013.			

17	Case No.: 27/12/81-ALC2/2012	Party Name:SHARON SOLUTIONS LIMITED	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00258/AM13/	RLA File :04/24/040/00082/AM13/	Lic.No/Date:0410138336 24.07.2012	Defer Date:05.11.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 05.11.2013.			

18	Case No.:5/15/81-ALC2/2012	Party Name:PSL LTD.	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00306/AM13/	RLA File :03/95/040/00386/AM13/	Lic.No/Date:0310706974 30.08.2012	Defer Date:05.11.2013
	Decision : NC observed that reply of firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 05.11.2013.			

19	Case No.:37/11/81-ALC2/2013	Party Name:BHARAT ACCUMULATORS PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00191/AM14/	RLA File :05/23/040/00219/AM13/	Lic.No/Date:0510334699 13.09.2012	Defer Date:05.11.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 05.11.2013.			

20	Case No.:9/18/81-ALC2/2012	Party Name:WIELAND METALS INDIA PRIVATE LTD .,	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status:Approved
	HQ File :01/81/050/00365/AM13/	RLA File :07/24/040/00262/AM13/	Lic.No/Date:0710090999 27.09.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(271)2013-ME dated 23/09/2013 as under:- Import is allowed with 3% wastage . R/A may take suitable consequential action accordingly.			

21	Case No.:1/15/81-ALC2/2012	Party Name:KALPANA INTERNATIONAL	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00302/AM13/	RLA File :06/24/040/00023/AM13/	Lic.No/Date:0610029172 28.09.2012	Defer Date:05.11.2013
	Decision : NC observed that firm has not furnished the requisite information asked by DIPP. Hence NC decided to send a final reminder to firm to submit reply within 15 days. The case stands deferred and to be re-listed on 05.11.2013.			

22	Case No.:9/21/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00387/AM13/	RLA File :13/24/040/00037/AM13/	Lic.No/Date:1310041438 30.10.2012	Defer Date:05.11.2013
	Decision : NC observed that firm has not furnished the requisite information asked by DIPP. Hence NC decided to send a final reminder to firm to submit reply within 15 days. The case stands deferred and to be re-listed on 05.11.2013.			

23	Case No.: 12/21/81-ALC2/2012	Party Name:RAHUL GRAPHITES LTD.,	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00390/AM13/	RLA File :03/95/040/00472/AM13/	Lic.No/Date:0310714083 01.11.2012	Defer Date:05.11.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 05.11.2013.			

24	Case No.: 26/11/81-ALC2/2013	Party Name:SAMRAT HOUSEWARE (P) LTD	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00180/AM14/	RLA File :04/24/040/00154/AM13/	Lic.No/Date:0410141067 16.11.2012	Defer Date:05.11.2013
	Decision : NC observed that case is under examination at MSME. The case stands deferred and to be re-listed on 05.11.2013.			

25	Case No.: 29/11/81-ALC2/2013	Party Name:ARJAN IMPEX PVT.LTD.	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00183/AM14/	RLA File :05/23/040/00335/AM13/	Lic.No/Date:0510339313 22.11.2012	Defer Date:05.11.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 05.11.2013.			

26	Case No.: 1/21/81-ALC2/2012	Party Name:M/S ATOZ EXPORTS,	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status:Reject
	HQ File :01/81/050/00379/AM13/	RLA File :29/21/040/00006/AM13/	Lic.No/Date:2910019168 26.11.2012	Defer Date:
	Decision : NC observed that reply of firm has not been received despite reminders, hence decided to reject the case on ground of non receipt of reply.			

27	Case No.: 2/21/81-ALC2/2012	Party Name:SEIKO-MARAICA ELECTRICAL MFG (INDIA) PVT LTD	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00380/AM13/	RLA File :04/24/040/00183/AM13/	Lic.No/Date:0410141371 29.11.2012	Defer Date:05.11.2013
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIT vide U.O.No. W-27/8/2013-IPHW dated 08/08/2013 as under:- 1. Brief of all the export products. 2. Brief on each of the import items. 3. The details of the end product where the export product would be used.			

4. Usage of import items in the export product.
5. Wastage involved in manufacturing process for each of the import items in different export product, with justification.

The case stands deferred and to be re-listed on 05.11.2013.

Case No.: 28/11/81-ALC2/2013	Party Name:MINEX METALLURGICAL COMPANY LIMITED	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status: Approved
HQ File :01/81/050/00182/AM14/	RLA File :03/95/040/00665/AM13/	Lic.No/Date:0310717959 21.12.2012	Defer Date:

Decision : NC decided to ratify the norms of above AA as per written comments of MOS vide U.O. No. 2(13)/2011-TW dated 10/09/2013 as under:-

Export Product	Quantity	Import Items	Quantity allowed	Norms
Ferro Silico Magnesium (FeSiMe) Cored Wire Content in MT. Mg Metal. Granules-10.4 FeSiMg- 21.6 FeSi- 13.6 FeSi Rare Earth Metal: 1.6 CRCA Steel Strips 32.8	80 MT	1. Magnesium Metal granules	10.4 M.T	Net-to-net basis
		2. Ferro Silico Mangesium.	21.6 M.T	Net-to-net basis
		3. Ferro Silicon	13.6 M.T	Net-to-net basis
		4. Ferro Silicon Rare Earth Metals	1.6 M.T	Net-to-net basis
		5. CRCA Steel Strips	32.8 M.T	

R/A may take suitable consequential action accordingly.

29	Case No.: 19/21/81-ALC2/2012	Party Name:AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00397/AM13/	RLA File :07/24/040/00415/AM13/	Lic.No/Date:0710092967 08.01.2013	Defer Date:05.11.2013
	Decision : NC decided to forward correct copy of application to DIPP. The case stands deferred and to be re-listed on 05.11.2013			

30	Case No.: 2/1/81-ALC2/2013	Party Name:ASTRA LIGHTING LTD.,	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00492/AM13/	RLA File :22/24/040/00060/AM13/	Lic.No/Date:2210013565 21.01.2013	Defer Date:05.11.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 05.11.2013.			

31	Case No.: 45/11/81-ALC2/2013	Party Name:KHANTI CABLE INDUSTRIES	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00199/AM14/	RLA File :09/24/040/00512/AM13/	Lic.No/Date:0910054859 29.01.2013	Defer Date:05.11.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 05.11.2013.			

32	Case No.: 28/3/81-ALC2/2013	Party Name:VAE VKN INDUSTRIES PVT.LTD.	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00031/AM14/	RLA File :05/24/040/00425/AM13/	Lic.No/Date:0510345956 13.02.2013	Defer Date:05.11.2013
	Decision : NC observed that case is under examination at DHI. The case stands deferred and to be re-listed on 05.11.2013.			

33	Case No.: 36/11/81-ALC2/2013	Party Name:MAGNETI MARELLI UM ELECTRONIC SYSTEMS PVT.LTD.,	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00190/AM14/	RLA File :05/24/040/00421/AM13/	Lic.No/Date:0510345900 13.02.2013	Defer Date:05.11.2013
	Decision : : NC observed that case is under examination at DIT. The case stands deferred and to be re-listed on 05.11.2013			

34	Case No.: 2/4/81-ALC2/2013	Party Name:HIGHTEMP FURNACES LIMITED	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00057/AM14/	RLA File :07/24/040/00488/AM13/	Lic.No/Date:0710093897 22.02.2013	Defer Date:05.11.2013

Decision : NC observed that case is under examination at DHI. The case stands deferred and to be re-listed on 05.11.2013.

35	Case No.: 36/4/81-ALC2/2013	Party Name:KHANTI CABLE INDUSTRIES	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00091/AM14/	RLA File :09/24/040/00560/AM13/	Lic.No/Date:0910055175 25.02.2013	Defer Date:05.11.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 05.11.2013.			

36	Case No.: 33/11/81-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00187/AM14/	RLA File :06/24/040/00036/AM13/	Lic.No/Date:0610031025 28.02.2013	Defer Date:05.11.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 05.11.2013.			

37	Case No.: 11/4/81-ALC2/2013	Party Name:ACG PHARMAPACK PVT LTD	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00066/AM14/	RLA File :03/94/040/01019/AM13/	Lic.No/Date:0310726879 05.03.2013	Defer Date:05.11.2013
	Decision : NC decided to refer the case with a copy of application to C&PC. The case stands deferred and to be relisted on 05.11.2013.			

38	Case No.: 4/4/81-ALC2/2013	Party Name:R.R.KABEL LIMITED,	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00059/AM14/	RLA File :03/95/040/00684/AM13/	Lic.No/Date:0310727315 07.03.2013	Defer Date:05.11.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 05.11.2013.			

39	Case No.: 24/4/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00079/AM14/	RLA File :03/94/040/00956/AM13/	Lic.No/Date:0310727784 12.03.2013	Defer Date:05.11.2013
	Decision : NC observed that comments of DIT is still awaited, hence decided to send reminder to DIT. The case stands deferred and to be re-listed on 05.11.2013.			

40	Case No.:23/4/81-ALC2/2013	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00078/AM14/	RLA File :03/94/040/01065/AM13/	Lic.No/Date:0310728194 14.03.2013	Defer Date:05.11.2013
	Decision : NC observed that comments of DHI is still awaited, hence decided to send reminder to DHI. The case stands deferred and to be re-listed on 05.11.2013.			

41	Case No.:25/4/81-ALC2/2013	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00080/AM14/	RLA File :03/94/040/01063/AM13/	Lic.No/Date:0310728198 14.03.2013	Defer Date:05.11.2013
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O.No. 3(50)/2012/TSW(B)/119 dated 06/06/2013 as under:- 1. MVA rating of Hydro Generator for which export product is being supplied. The case stands deferred and to be re-listed on 05.11.2013.			

42	Case No.:40/4/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status:Reject
	HQ File :01/81/050/00095/AM14/	RLA File :34/24/040/00294/AM13/	Lic.No/Date:3410036412 14.03.2013	Defer Date:05.11.2013
	Decision : NC decided to reject the case as no manufacturing activity is involved. /A may take suitable consequential action accordingly.			

43	Case No.:20/11/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00174/AM14/	RLA File :03/94/040/00943/AM13/	Lic.No/Date:0310728404 18.03.2013	Defer Date:05.11.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 05.11.2013.			

44	Case No.:9/4/81-ALC2/2013	Party Name:BELGIUM ALUMINIUM AND GLASS INDUSTRIES PVT.LTD	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00064/AM14/	RLA File :03/94/040/01089/AM13/	Lic.No/Date:0310728675 19.03.2013	Defer Date:05.11.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed			

on 05.11.2013.

45	Case No.:10/4/81-ALC2/2013	Party Name:AMARTARA PVT. LTD.	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status:close
	HQ File :01/81/050/00065/AM14/	RLA File :03/94/040/01112/AM13/	Lic.No/Date:0310728680 19.03.2013	Defer Date:
	Decision : NC observed that RA has informed that the above AA is issued on repeat basis based on norms ratified by NC in AA No. 0310645394 dtd 29.7.2011 in NC M. No. 46/81 dtd 31.01.2012. Hence ratification is not required. NC decided to close the case.			

46	Case No.:14/4/81-ALC2/2013	Party Name:R.R.KABEL LIMITED,	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00069/AM14/	RLA File :03/95/040/01013/AM13/	Lic.No/Date:0310728786 19.03.2013	Defer Date:05.11.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 05.11.2013.			

47	Case No.:44/4/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00099/AM14/	RLA File :34/24/040/00307/AM13/	Lic.No/Date:3410036490 21.03.2013	Defer Date:05.11.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a Reminder to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 05.11.2013.			

48	Case No.:26/4/81-ALC2/2013	Party Name:FCIOEN CONNECTORS LIMITED	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00081/AM14/	RLA File :10/24/040/00092/AM13/	Lic.No/Date:1010052948 22.03.2013	Defer Date:05.11.2013
	Decision : NC observed that comments of DIT is still awaited, hence decided to send reminder to DIT. The case stands deferred and to be re-listed on 05.11.2013.			

49	Case No.:1/1/81-ALC2/2013	Party Name:RIVER ENGINEERING PVT.LTD.	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00001/AM14/	RLA File :05/24/040/00485/AM13/	Lic.No/Date:0510350242 25.03.2013	Defer Date:05.11.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 05.11.2013.			

50	Case No.:18/4/81-ALC2/2013	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00073/AM14/	RLA File :03/95/040/01054/AM13/	Lic.No/Date:0310729610 26.03.2013	Defer Date:05.11.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 05.11.2013.			

51	Case No.:19/4/81-ALC2/2013	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00074/AM14/	RLA File :03/95/040/01053/AM13/	Lic.No/Date:0310729612 26.03.2013	Defer Date:05.11.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 05.11.2013.			

52	Case No.:20/4/81-ALC2/2013	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00075/AM14/	RLA File :03/95/040/01045/AM13/	Lic.No/Date:0310729568 26.03.2013	Defer Date:05.11.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 05.11.2013.			

53	Case No.:21/4/81-ALC2/2013	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00076/AM14/	RLA File :03/95/040/01046/AM13/	Lic.No/Date:0310729566 26.03.2013	Defer Date:05.11.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 05.11.2013.			

54	Case No.:27/4/81-ALC2/2013	Party Name:WIELAND METALS INDIA PRIVATE LTD .,	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status:Approved
	HQ File :01/81/050/00082/AM14/	RLA File :07/24/040/00513/AM13/	Lic.No/Date:0710094520 27.03.2013	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(36A)2013-ME dated 23/09/2013 as under:- Import is allowed with 3% wastage .			

R/A may take suitable consequential action accordingly.

55	Case No.:30/4/81-ALC2/2013	Party Name:ESWARI METAL INDUSTRIES	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00085/AM14/	RLA File :07/24/040/00445/AM13/	Lic.No/Date:0710094518 27.03.2013	Defer Date:05.11.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 05.11.2013.			

56	Case No.:8/4/81-ALC2/2013	Party Name:MANASH KUMAR PAUL, M/S KAMLA MRTACHEM	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00063/AM14/	RLA File :02/24/040/00208/AM13/	Lic.No/Date:0210188124 28.03.2013	Defer Date:05.11.2013
	Decision : NC observed that comments of MSME is still awaited, hence decided to send reminder to MSME. The case stands deferred and to be re-listed on 05.11.2013.			

57	Case No.:16/4/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00071/AM14/	RLA File :03/95/040/00857/AM13/	Lic.No/Date:0310730060 02.04.2013	Defer Date:05.11.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 05.11.2013.			

58	Case No.:31/4/81-ALC2/2013	Party Name: SRI VAARU METALLURGICALS (PVT) LTD	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status:Approved
	HQ File :01/81/050/00086/AM14/	RLA File :07/24/040/00493/AM13/	Lic.No/Date:0710094600 02.04.2013	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(36)2013-ME dated 23/09/2013 as under:- Taking clue from SION C-1153, import is allowed as 1.587 MT/MT content in export product. R/A may take suitable consequential action accordingly.			

59	Case No.:15/4/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00070/AM14/	RLA File :03/95/040/01057/AM13/	Lic.No/Date:0310730285 03.04.2013	Defer Date:05.11.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed			

on 05.11.2013.

60	Case No.: 44/11/81-ALC2/2013	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00198/AM14/	RLA File :05/23/040/00538/AM13/	Lic.No/Date:0510350630 03.04.2013	Defer Date:05.11.2013
	Decision : NC observed that case is under examination at DHI. The case stands deferred and to be re-listed on 05.11.2013.			

61	Case No.: 1/8/81-ALC2/2013	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00117/AM14/	RLA File :31/83/040/00207/AM13/	Lic.No/Date:3110057825 05.04.2013	Defer Date:05.11.2013
	Decision : NC observed that comments of MOS has been received. The case stands deferred and to be re-listed on 05.11.2013.			

62	Case No.: 28/4/81-ALC2/2013	Party Name:AMELCO KABEL PVT.LTD.	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00083/AM14/	RLA File :05/23/040/00536/AM13/	Lic.No/Date:0510350889 08.04.2013	Defer Date:05.11.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 05.11.2013.			

63	Case No.: 35/4/81-ALC2/2013	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG PLTD.	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00090/AM14/	RLA File :07/24/040/00523/AM13/	Lic.No/Date:0710094713 09.04.2013	Defer Date:05.11.2013
	Decision : NC observed that comments of C&PC is still awaited, hence decided to send reminder to C&PC. The case stands deferred and to be re-listed on 05.11.2013.			

64	Case No.: 34/11/81-ALC2/2013	Party Name:ADDI ALLOYS PVT.LTD.	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00188/AM14/	RLA File :30/24/040/00003/AM14/	Lic.No/Date:3010093254 10.04.2013	Defer Date:05.11.2013
	Decision : NC decided to send a reminder to firm to submit the requisite information asked by MOS from the firm vide letter No. 2(10)2011-TW dated 11.09.2013. 1. Furnish the chemical composition and /Grade of the both items of export and the items of import . The case stands deferred and to be re-listed on 05.11.2013.			

65	Case No.:12/4/81-ALC2/2013	Party Name: PANASONIC APPLIANCES INDIA CO. LTD.,	Meet No/Date: 14/81-ALC2/2013 24.09.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00067/AM14/	RLA File :04/24/040/00257/AM13/	Lic.No/Date: 0410145200 16.04.2013	Defer Date: 05.11.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 05.11.2013.			

66	Case No.:5/4/81-ALC2/2013	Party Name: TOSHIBA JSW TURBINE AND GENERATOR PRIVATE LIMITED	Meet No/Date: 14/81-ALC2/2013 24.09.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00060/AM14/	RLA File :04/24/040/00014/AM14/	Lic.No/Date: 0410145237 17.04.2013	Defer Date: 05.11.2013
	Decision : NC observed that case is under examination at DHI. The case stands deferred and to be re-listed on 05.11.2013.			

67	Case No.:3/8/81-ALC2/2013	Party Name: POLYCAB WIRES PVT.LTD.	Meet No/Date: 14/81-ALC2/2013 24.09.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00119/AM14/	RLA File :03/95/040/00783/AM13/	Lic.No/Date: 0310732486 25.04.2013	Defer Date: 05.11.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 05.11.2013.			

68	Case No.:11/11/81-ALC2/2013	Party Name: WIELAND METALS INDIA PRIVATE LTD .,	Meet No/Date: 14/81-ALC2/2013 24.09.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00165/AM14/	RLA File :07/24/040/00014/AM14/	Lic.No/Date: 0710095033 26.04.2013	Defer Date: 05.11.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 05.11.2013.			

69	Case No.:2/8/81-ALC2/2013	Party Name: EPSILON BATTERIES PVT. LTD.	Meet No/Date: 14/81-ALC2/2013 24.09.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00118/AM14/	RLA File :08/24/040/00032/AM14/	Lic.No/Date: 0810120617 30.04.2013	Defer Date: 05.11.2013
	Decision : NC decided to refer the case with a copy of application to C&PC. The case stands deferred and to be relisted on 05.11.2013.			

70	Case No.:6/8/81-ALC2/2013	Party Name: VAUTID-SHAH HARDFACE PVT. LTD.,	Meet No/Date: 14/81-ALC2/2013	Status: Deferred and
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			24.09.2013	Re-indexed
	HQ File :01/81/050/00122/AM14/	RLA File :03/95/040/01029/AM13/	Lic.No/Date:0310732920 30.04.2013	Defer Date:05.11.2013
Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 05.11.2013.				

71	Case No.:18/11/81-ALC2/2013	Party Name:KIRAN UDYOG,	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00172/AM14/	RLA File :09/24/040/00037/AM14/	Lic.No/Date:0910055892 01.05.2013	Defer Date:05.11.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 05.11.2013.			

72	Case No.:8/14/81-ALC2/2013	Party Name:ASSOCIATED PIGMENTS LIMITED	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status:Case Added
	HQ File :01/81/050/00213/AM14/	RLA File :02/24/040/00010/AM14/	Lic.No/Date:0210189458 08.05.2013	Defer Date:
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 05.11.2013.			

73	Case No.:45/4/81-ALC2/2013	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00100/AM14/	RLA File :07/24/040/00030/AM14/	Lic.No/Date:0710095328 10.05.2013	Defer Date:05.11.2013
	Decision : NC observed that hard copy of the application has been forwarded to DHI on 12.09.2013. The case stands deferred and to be re-listed on 05.11.2013.			

74	Case No.:47/4/81-ALC2/2013	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00102/AM14/	RLA File :13/24/040/00002/AM14/	Lic.No/Date:1310042987 13.05.2013	Defer Date:05.11.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 05.11.2013.			

75	Case No.:4/14/81-ALC2/2013	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status:Deferred and Re-indexed
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	HQ File :01/81/050/00209/AM14/	RLA File :03/95/040/00859/AM13/	Lic.No/Date:0310734470 15.05.2013	Defer Date:05.11.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 05.11.2013.			

76	Case No.:4/8/81-ALC2/2013	Party Name:HAVELLS INDIA LTD.	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00120/AM14/	RLA File :05/23/040/00037/AM14/	Lic.No/Date:0510354440 16.05.2013	Defer Date:05.11.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 05.11.2013.			

77	Case No.:5/8/81-ALC2/2013	Party Name:AMELCO KABEL PVT.LTD.	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00121/AM14/	RLA File :05/23/040/00025/AM14/	Lic.No/Date:0510354422 16.05.2013	Defer Date:05.11.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 05.11.2013.			

78	Case No.:7/8/81-ALC2/2013	Party Name:ROOP ARINNA FABRICATORS PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00123/AM14/	RLA File :05/24/040/00040/AM14/	Lic.No/Date:0510354426 16.05.2013	Defer Date:05.11.2013
	Decision : NC observed that the case is under examination at MSME. The case stands deferred and to be re-listed on 05.11.2013.			

79	Case No.:3/11/81-ALC2/2013	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00157/AM14/	RLA File :10/24/040/00009/AM14/	Lic.No/Date:1010053639 31.05.2013	Defer Date:05.11.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 05.11.2013.			

80	Case No.:27/11/81-ALC2/2013	Party Name:GALA SHRINK FIT	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00181/AM14/	RLA File :03/94/040/00028/AM14/	Lic.No/Date:0310736384 03.06.2013	Defer Date:05.11.2013

Decision : NC decided to refer the case with a copy of application to C&PC. The case stands deferred and to be relisted on 05.11.2013.

81	Case No.: 13/11/81-ALC2/2013	Party Name:STI-SANOH INDIA LTD.	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00167/AM14/	RLA File :56/24/040/00001/AM14/	Lic.No/Date:5610002250 04.06.2013	Defer Date:05.11.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 05.11.2013.			

82	Case No.: 7/11/81-ALC2/2013	Party Name:ELETTROMECCANICA INDIA PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00161/AM14/	RLA File :05/23/040/00082/AM14/	Lic.No/Date:0510356341 05.06.2013	Defer Date:05.11.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 05.11.2013.			

83	Case No.: 12/11/81-ALC2/2013	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00166/AM14/	RLA File :11/24/040/00021/AM13/	Lic.No/Date:1110027518 10.06.2013	Defer Date:05.11.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 05.11.2013.			

84	Case No.: 8/11/81-ALC2/2013	Party Name:ASTRA LIGHTING LTD.,	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00162/AM14/	RLA File :22/24/040/00086/AM13/	Lic.No/Date:2210013928 11.06.2013	Defer Date:05.11.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 05.11.2013.			

85	Case No.: 21/11/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00175/AM14/	RLA File :03/95/040/00007/AM14/	Lic.No/Date:0310737572 13.06.2013	Defer Date:05.11.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 05.11.2013.			

86	Case No.:9/11/81-ALC2/2013	Party Name:MAGNETI MARELLI UM ELECTRONIC SYSTEMS PVT.LTD.,	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00163/AM14/	RLA File :05/24/040/00078/AM14/	Lic.No/Date:0510357120 14.06.2013	Defer Date:05.11.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 05.11.2013.			

87	Case No.:6/11/81-ALC2/2013	Party Name:PRECISION ELECTRONICS LTD.	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00160/AM14/	RLA File :05/24/040/00066/AM14/	Lic.No/Date:0510357436 18.06.2013	Defer Date:05.11.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 05.11.2013.			

88	Case No.:39/11/81-ALC2/2013	Party Name:RADIANT - RSCC SPECIALTY CABLE PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status: Approved
	HQ File :01/81/050/00193/AM14/	RLA File :09/24/040/00103/AM14/	Lic.No/Date:0910056371 18.06.2013	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/59/2013-TSW/88 dated 24/09/2013 as under:- The norms above AA is ratified on repeat basis as per earlier AA No. 0910053518 dtd 16.8.12 ratified in NC M. No. 25/81 dtd 12.3.2013. 1. Net weight of export product may be specified as 93600Kgs. 2. Quantity of import item at Sl. No.1 is allowed as 2448000 ft. inclusive of 2 % wastage. 3. Quantity of import item at Sl.No.2 is allowed as 77658Kgs. inclusive of 5 % wastage. R/A may take suitable consequential action accordingly.			

89	Case No.:4/11/81-ALC2/2013	Party Name:SHIVA UTENSILS INDUSTRIES PVT. LTD.,	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00158/AM14/	RLA File :05/24/040/00092/AM14/	Lic.No/Date:0510357840 21.06.2013	Defer Date:05.11.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 05.11.2013.			

90	Case No.:5/11/81-ALC2/2013	Party Name:C & S ELECTRIC LIMITED	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status:Deferred and Re-indexed
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	HQ File :01/81/050/00159/AM14/	RLA File :05/23/040/00084/AM14/	Lic.No/Date:0510357864 21.06.2013	Defer Date:05.11.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 05.11.2013.			

91	Case No.:10/11/81-ALC2/2013	Party Name:ALLIED HITECH INDUSTRIES PVT LTD.,	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00164/AM14/	RLA File :05/23/040/00106/AM14/	Lic.No/Date:0510357873 21.06.2013	Defer Date:05.11.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 05.11.2013.			

92	Case No.:14/11/81-ALC2/2013	Party Name:STEAMLINE INDUSTRIES LTD.	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00168/AM14/	RLA File :08/24/040/00108/AM14/	Lic.No/Date:0810122254 27.06.2013	Defer Date:05.11.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 05.11.2013.			

93	Case No.:16/11/81-ALC2/2013	Party Name:STEAMLINE INDUSTRIES LTD.	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00170/AM14/	RLA File :08/24/040/00109/AM14/	Lic.No/Date:0810122253 27.06.2013	Defer Date:05.11.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 05.11.2013.			

94	Case No.:31/11/81-ALC2/2013	Party Name:PRECISION WIRES INDIA LTD.	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00185/AM14/	RLA File :03/95/040/00252/AM14/	Lic.No/Date:0310739489 28.06.2013	Defer Date:05.11.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 05.11.2013.			

95	Case No.:24/11/81-ALC2/2013	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00178/AM14/	RLA File :07/24/040/00101/AM14/	Lic.No/Date:0710096368	Defer Date:05.11.2013

02.07.2013

Decision : NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O.No. 3(89)/2012/TSW(B)/199 dated 04/09/2013 as under:-

1. Unit weight and brief specification including rating of each size of Transformer Tank.
2. Information as per Sl. no. 3, 5 and 11 of SDL for each size of Transformer Tank.

The case stands deferred and to be re-listed on 05.11.2013.

96	Case No.: 30/11/81-ALC2/2013	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00184/AM14/	RLA File :56/24/040/00004/AM14/	Lic.No/Date:5610002415 03.07.2013	Defer Date:05.11.2013
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of MOS vide U.O.No. 2(10)2011-TW dated 02/09/2013 as under:- 1. Furnish the breakup of thickness to be exported and quantity thereof . The case stands deferred and to be re-listed on 05.11.2013.			

97	Case No.: 1/11/81-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00155/AM14/	RLA File :05/23/040/00138/AM14/	Lic.No/Date:0510358719 04.07.2013	Defer Date:05.11.2013
	Decision : As per recommendation of representative of DIPP present in the meeting NC decided to send a letter to firm to submit following information :- 1. Information as per Sl. No. 3, 4, 5 & 11 of SDF for each export product. The case stands deferred and to be re-listed on 05.11.2013.			

98	Case No.: 17/11/81-ALC2/2013	Party Name:CORDS CABLE INDUSTRIES LTD.	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00171/AM14/	RLA File :05/23/040/00110/AM14/	Lic.No/Date:0510358713 04.07.2013	Defer Date:05.11.2013

Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 05.11.2013.

99	Case No.: 22/11/81-ALC2/2013	Party Name: COSMOS ENGITECH PVT LTD	Meet No/Date: 14/81-ALC2/2013 24.09.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00176/AM14/	RLA File :34/24/040/00070/AM14/	Lic.No/Date:3410037354 08.07.2013	Defer Date:05.11.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 05.11.2013.			

100	Case No.: 15/11/81-ALC2/2013	Party Name: AMAR KNITMESH TECHNOLOGIES PRIVATE LIMITED	Meet No/Date: 14/81-ALC2/2013 24.09.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00169/AM14/	RLA File :30/24/040/00018/AM14/	Lic.No/Date:3010095210 10.07.2013	Defer Date:05.11.2013
	Decision : NC decided to refer the case with a copy of application to MSME. The case stands deferred and to be re-listed on 05.11.2013.			

101	Case No.: 23/11/81-ALC2/2013	Party Name: RAAJRATNA METAL INDUSTRIES LIMITED	Meet No/Date: 14/81-ALC2/2013 24.09.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00177/AM14/	RLA File :08/24/040/00147/AM14/	Lic.No/Date:0810122655 10.07.2013	Defer Date:05.11.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 05.11.2013.			

102	Case No.: 25/11/81-ALC2/2013	Party Name: AVO CARBON INDIA PRIVATE LTD.,	Meet No/Date: 14/81-ALC2/2013 24.09.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00179/AM14/	RLA File :04/24/040/00249/AM13/	Lic.No/Date:0410147949 11.07.2013	Defer Date:05.11.2013
	Decision : As per recommendation of representative of MSME present in the meeting NC decided to send a letter to firm to submit following information :- - Weight of each export product, indicating contents/Material Balancing there in. - Process of manufacturing to manufacture export product and stage wise			

wastage there in.

3. Weight of any other input material used in export product.
4. Wastage Justification.
5. Difference between imported inputs at Sl. No. 1 and 2.

The case stands deferred and to be re-listed on 05.11.2013.

103	Case No.: 32/11/81-ALC2/2013	Party Name:AVO CARBON INDIA PRIVATE LTD.,	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00186/AM14/	RLA File :04/24/040/00250/AM13/	Lic.No/Date:0410147950 11.07.2013	Defer Date:05.11.2013
	Decision : As per recommendation of representative of MSME present in the meeting NC decided to send a letter to firm to submit following information :- 1. Weight for each export product, indicating contents/Material Balancing. 2. Process of manufacturing to manufacture export product and stage wise wastage there in. 3. Weight of any other input material used in each export product. 4. Wastage Justification. 5. Difference between Export product no. 2 & 3 and imported inputs at Sl. No. 1, 2, 4, 5, 8 and 9, and 3, 6 and 10 and 7 and 11.			
	The case stands deferred and to be re-listed on 05.11.2013.			
104	Case No.: 40/11/81-ALC2/2013	Party Name:LEITWIND SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00194/AM14/	RLA File :04/24/040/00071/AM14/	Lic.No/Date:0410147961 15.07.2013	Defer Date:05.11.2013

Decision : NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(39)/2013/TSW(B)/200 as under:-

1. Net weight per unit of each export product.
2. Information as per Sl. No. 3, 5 & 11 of SDL for each export product separately.

The case stands deferred and to be re-listed on 05.11.2013.

105	Case No.: 5/14/81-ALC2/2013	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status: Case Added
	HQ File :01/81/050/00210/AM14/	RLA File :31/83/040/00059/AM14/	Lic.No/Date:3110059482 19.07.2013	Defer Date:
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/59/2013-TSW/105 dated 24.09.2013 as under:- 1. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format. 2. Raw Material Blank size supported by size of the export product. 3. Sheet lay out diagram indicating the wastage during blanking. The case stands deferred and to be re-listed on 05.11.2013.			

106	Case No.: 6/14/81-ALC2/2013	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status: Case Added
	HQ File :01/81/050/00211/AM14/	RLA File :31/83/040/00075/AM14/	Lic.No/Date:3110059581 29.07.2013	Defer Date:
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 05.11.2013.			

107	Case No.: 46/11/81-ALC2/2013	Party Name:CASABLANCA INDUSTRIES PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00200/AM14/	RLA File :05/23/040/00196/AM14/	Lic.No/Date:0510362265 07.08.2013	Defer Date:05.11.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 05.11.2013.			

108	Case No.: 2/13/81-ALC2/2013	Party Name:MAXOP ENGINEERING COMPANY PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status: Deferred and Re-indexed
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	HQ File :01/81/050/00205/AM14/	RLA File :05/24/040/00193/AM14/	Lic.No/Date:0510364144 02.09.2013	Defer Date:05.11.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 05.11.2013.			
109	Case No.:1/14/81-ALC2/2013	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status:Case Added
	HQ File :01/81/050/00206/AM14/	RLA File :07/24/040/00155/AM14/	Lic.No/Date:0710098022 03.09.2013	Defer Date:
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 05.11.2013.			
110	Case No.:2/14/81-ALC2/2013	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status:Case Added
	HQ File :01/81/050/00207/AM14/	RLA File :07/24/040/00138/AM14/	Lic.No/Date:0710098133 06.09.2013	Defer Date:
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 05.11.2013.			
111	Case No.:3/14/81-ALC2/2013	Party Name:CONSOLIDATED COIN COMPANY PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status:Case Added
	HQ File :01/81/050/00208/AM14/	RLA File :05/23/040/00229/AM14/	Lic.No/Date:0510364982 09.09.2013	Defer Date:
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 05.11.2013.			
112	Case No.:7/14/81-ALC2/2013	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status: Closed
	HQ File :01/81/050/00212/AM14/	RLA File :08/24/040/00217/AM14/	Lic.No/Date:0810124722 12.09.2013	Defer Date:
	Decision : It is presumed that ratification of norms of the above authorisation is not required as RA has issued the authorisation on repeat basis. The case may be treated as closed.			
113	Case No.:10/14/81-ALC2/2013	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status: Closed
	HQ File :01/81/050/00215/AM14/	RLA File :08/24/040/00260/AM14/	Lic.No/Date:0810124787	Defer Date:

		13.09.2013	
Decision : It is presumed that ratification of norms of the above authorisation is not required as RA has issued the authorisation on repeat basis. The case may be treated as closed.			

114	Case No.:9/14/81-ALC2/2013	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:14/81-ALC2/2013 24.09.2013	Status: Closed
	HQ File :01/81/050/00214/AM14/	RLA File :08/24/040/00265/AM14/	Lic.No/Date:0810124782 13.09.2013	Defer Date:
	Decision : It is presumed that ratification of norms of the above authorisation is not required as RA has issued the authorisation on repeat basis. The case may be treated as closed.			

Offline Agenda Meeting No. 14/81 dated 24.09.2013

Sl. No. 144

CASE NO. AR- 53	M/s. Lietner Shriram Manufacturing Limited
Meeting No. 14/81	F.No.01/81/050/0488/AM10/DES-II
Dated: 24.09.2013	Advance Licence No. 0410110189 dated 15.12.2009
	RLA's F.No.04/24/040/00236/AM10

Decision:- NC observed that comments of C&PC is still awaited, hence decided to send reminder to C&PC. The case stands deferred and to be re-listed on 05.11.2013.

Sl. No. 145

CASE NO. AR- 51	M/s. Narayan Powertech (P) Ltd.
Meeting No. 14/81	F.No.01/81/50/1642/AM04/DES-II

Dated: 24.09.2013	Advance Licence No. 3410009867 dated 04.03.2004
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Decision:- NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 05.11.2013.

Sl. No. 146

CASE NO. AR- 68	M/s. Narayan Powertech (P) Ltd.
Meeting No. 14/81	F.No.01/81/50/971/AM07/DES-II
Dated: 24.09.2013	Advance Licence No. 3410017503 dated 28.11.2006

Decision:- NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 05.11.2013.

Sl. No. 147

CASE NO. AR-85	M/s Oil Country Tubular Ltd.
Meeting No. 14/81	F. No. 01/81/50/774/AM08/DES-II
Dated: 24.09.2013	Advance Licence Nos. i. 0910030460 dtd 06.06.2007 ii. 0910030628 dated 21.06.2007 iii. 0910030867 dtd 12.7.2007

Decision:- NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 05.11.2013.

Sl. No. 148

CASE NO. AR-86	M/s Vijai Electrical Ltd.
Meeting No. 14/81	F. No. 01/81/50/196/AM12/DES-II
Dated: 24.09.2013	Advance Licence No. 0910047301 dated 24.6.2011
Subject:	Request of M/s Vijai Electrical Ltd.. for amendment of IO Norms in respect of Advance Licence No. 0910047301 dated 24.6.2011

Decision : NC observed that case is under examination at DHI. The case stands deferred and to be re-listed on 05.11.2013.

Sl. No. 149

CASE NO. AR-90	M/s A-1 Fence Products Co. Pvt. Ltd.
Meeting No. 14/81	F. No. 01/80/162/15/AM08/DES-II
Dated: 24.09.2013	Advance Licence No. 0310420517 dated 22.02.2007
Subject:	Request for modification of wastage norms in respect of Advance Licence No. 0310420517 dated 22.02.2007

Decision : NC observed that reply of the firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 05.11.2013.

Sl. No. 150

CASE NO. AR-3	M/s Savera Auto Comps (P) Ltd.
Meeting No. 14/81	F. No. 01/80/050/00042/AM12/DES-II
Dated: 24.09.2013	Advance Licence No. 0310622965 dated 23.03.2011.
Subject:-	Request of M/s Savera Auto Comps (P) Ltd. for fixation of IO Norms in respect of Advance License No. 0310622965 dated 23.03.2011.

Decision:- NC decided to refer the case with a copy of application to C&PC. The case stands deferred and to be re-listed on 05.11.2013.

Sl. No. 151

CASE NO. AR- 05	M/s B.C. Power Controls (P) Ltd., Delhi
Meeting No. 14/81	F. No. 01/81/050/286/AM-13/DES-II
Dated: 24.09.2013	Ratification IO Norms in respect of Advance License No. 0510332857 dated 28.08.2012 issued in favour of M/s. B.C Power Controls (P) Ltd., Delhi
Subject:-	

Decision:- NC decided to maintain its earlier decision in the case and rejected the request of firm.

Sl. No. 152

CASE NO. AR- 06	M/s Bon Lon Steel (P) Ltd., Delhi
Meeting No. 14/81	F. No. 01/81/50/163/AM-13/DES-II
Dated: 24.09.2013	Ratification IO Norms in respect of Advance License No. 0510321901 dated 10.04.2012 issued in favour of M/s. Bon Lon Steel (P) Ltd., Delhi.
Subject:-	

Decision:- NC decided to maintain its earlier decision in the case and rejectrd the request of firm.

Sl. No. 153

CASE NO. AR- 10	M/s UM Cables Ltd., New Delhi
Meeting No. 14/81	F. No. 01/81/50/390/AM-12/DES-II
Dated: 24.09.2013	Request of M/s UM Cables Ltd., New Delhi for modification in IO Norms in respect of Advance License No. 0310673392 dated 29.12.2011.
Subject:-	

Decision : NC observed that case is under examination at DIT. The case stands deferred and to be re-listed on 05.11.2013.

Sl. No. 154

Case No. AR-11	M/s Raychem RPG (P) Ltd., Mumbai.
Meeting No. 14/81	F. No. 01/81/162/772/AM07/DES-II
Dated:- 24.09.2013	Request of M/s Raychem RPG (P) Ltd., Mumbai for correction in description of export product in respect of Annual AA No. 0310340407 dated 21.07.2005.
Subject:-	

Decision : NC decided to modify the norms of above AA as per written comments of DIPP vide U.O. No. 12/59/2013-TSW/11-A/R dated 24/09/2013 as under:-

Export Product		Import Items	
Description	Quantity	Description	Quantity
Indoor Termination Kit & Cable Joint	1 No.	1. Relevant Tubes	1.02 Mtr./mtr. content in the export product
		2. Void filling Mastic	Net to net

R/A may take suitable consequential action accordingly.

Sl. No. 155

Case No. AR-12	M/s Euro Solo Energy Systems Ltd., Mumbai.
Meeting No. 14/81	F. No. 01/81/050/464/AM09/DES-II
Dated:- 24.09.2013	Request of M/s Euro Solo Energy Systems Ltd., Mumbai for fixation of Ad-hoc Norms in respect of Advance Authorisation No. 0310490707 dated 16.10.2008 of the export product “ Dry Cell ”.
Subject:-	

Decision : NC observed that case is under examination at DIPP. The case stands deferred and to be re-listed on 05.11.2013.

Sl. No. 156

Case No. AR-13	M/s RPG Cables Ltd.
Meeting No. 14/81	F. No. 01/81/050/117/AM09/DES-II
Dated:- 24.09.2013	Modification of Adhoc norms against Advance Authorization No. 0310465594 dated 19.03.2008 issued in favour of M/s RPG Cables Ltd.
Subject:-	

Decision : NC decided to modify the norms of above AA as per written comments of DIPP vide U.O. No. 12/59/2013-TSW/13-A/R dated 24/09/2013 as under:-

1. Net weight of export products from Sl. No. 1 to 9 may be specified as 202.451 MT, 37.804 MT, 124.1 MT, 1716.4 MT, 120.008 MT, 870.1 MT, 48.909 MT, 8.684 MT & 7.146 MT respectively.
2. Words “Copper Wire Screened” may be suffixed with the description of export products at Sl. No. 1 to 6.
3. Quantity of import item at Sl. No 1 viz. Continuous Cast Copper Rod may be allowed as 1.01 Kgs./kg. content in the export products from Sl. No. 1 to 9

R/A may take suitable consequential action accordingly.

Sl. No. 157

Case No. AR-14	M/s RPG Cables Ltd.
Meeting No. 14/81	F. No. 01/81/050/663/AM09/DES-II
Dated:- 24.09.2013	Modification of Adhoc norms against Advance Authorization No. 0310450471 dated 16.11.2007 issued in favour of M/s RPG Cables Ltd.
Subject:-	

Decision : NC decided to modify the norms of above AA as per written comments of DIPP vide U.O. No. 12/59/2013-TSW/14-A/R dated 24/09/2013 as under:-

1. Net weight of export products at Sl. No. 1, 2 & 3 may be specified as 163.9 MT, 393.6 MT & 55.05 MT respectively.
2. Quantity of import item at Sl. No 4 viz. High Conductivity Copper Tape may be allowed as 1.005Kgs./kg. content in the export products at Sl. No. 1, 2 & 3.

R/A may take suitable consequential action accordingly.

Sl. No. 158

Case No. AR-15	M/s Tirupati Plastomatics (P) Ltd.
Meeting No. 14/81	F. No. 01/81/050/281/AM11/DES-II
Dated:- 24.09.2013	Request of M/s Tirupati Plastomatics (P) Ltd., Jaipur for modification of IO Norms in r/o AA 1310032069 dated 05.05.2010
Subject:-	

Decision : NC decided to modify the norms of above AA as per written comments of DIPP vide U.O. No. 12/59/2013-TSW/15-A/R dated 24/09/2013 as under:-

1. Words “ Copper Wire Screened” may be suffixed with the description of export product at Sl. No. 8.
2. Net weight of export product at Sl. No. 8 may be specified as 4930 Kgs
3. Quantity of import item at S.No.1 i.e. Copper Wire Rod/Ingot E.C. Grade may be allowed as 5102 Kgs. after taking clue from Engineering Table.5.
4. Quantity of import item at S.No.2 i.e. Aluminium Wire Rod/Ingot E.C. Grade may be allowed as 45715 Kgs. after taking clue from Engineering Table.5.
5. Quantity of import item at S.No.3 i.e. Relevant Steel Wire may be allowed 1.02 Kgs/Kg content in the export products at Sl. No. 1, 3 & 4.
6. Quantities of import item at S.No.4 & 5 i.e. PVC Compound may be allowed 1.05 Kgs/Kg content in the export products at Sl. No. 1 & 8.

R/A may take suitable consequential action accordingly.

Sl. No. 159

Case No. AR-16	M/s Tirupati Plastomatics (P) Ltd.
Meeting No. 14/81	F. No. 01/81/050/324/AM11/DES-II
Dated:- 24.09.2013	Request of M/s Tirupati Plastomatics (P) Ltd., Jaipur for modification of IO Norms in r/o AA 1310032068 dated 05.05.2010
Subject:-	

Decision : NC decided to modify the norms of above AA as per written comments of DIPP vide U.O. No. 12/59/2013-TSW/16-A/R dated 24/09/2013 as under:-

1. Words “ Copper Wire Screened” may be suffixed with the description of export product at Sl. No. 3.
2. Quantity of import item at S.No.1 i.e. Copper Wire Rod/Ingot E.C. Grade may be allowed as 48873 Kgs. after taking clue from Engineering Table.5.

R/A may take suitable consequential action accordingly.

Sl. No. 160

Case No. AR-17	M/s SMIEEL (A unit of Motherson Sumi Systems Ltd.)
Meeting No. 14/81	F. No. 01/81/050/514/AM11/DES-II
Dated:- 24.09.2013	Request of M/s SMIEEL (A unit of Motherson Sumi Systems Ltd.) for modification in IO Norms in respect of AA No. 0510282431 dated 27.01.2011.
Subject:-	

Decision : NC observed that case is under examination at C&PC. The case stands deferred and to be re-listed on 05.11.2013.

Sl. No. 161

Case No. AR-18	M/s Powergear Ltd., Bagalore.
Meeting No. 14/81	F. No. 01/81/050/419/AM09/DES-II
Dated:- 24.09.2013	Request of M/s Powergear Ltd., Bagalore for modification in IO Norms in respect of AA No. 0710060192 dated 29.09.2008 issued form RA, Bangalore.
Subject:-	

Decision : NC observed that case is under examination at DHI. The case stands deferred and to be re-listed on 05.11.2013.

Sl. No. 162

Case No. AR-19	M/s Powergear Ltd., Bagalore.
Meeting No. 14/81	F. No. 01/81/050/798/AM07/DES-II
Dated:- 24.09.2013	Request of M/s Powergear Ltd., Bagalore for modification in IO Norms in respect of AA No. 0710049603 dated 15.01.2006 issued form RA, Bangalore.
Subject:-	

Decision : NC observed that case is under examination at DHI. The case stands deferred and to be re-listed on 05.11.2013.

Sl. No. 163

Case No. AR-20	M/s Powergear Ltd., Bagalore.
Meeting No. 14/81	F. No. 01/81/050/776/AM09/DES-II
Dated:- 24.09.2013	Request of M/s Powergear Ltd., Bagalore for modification in IO Norms in respect of AA No. 0710063667 dated 17.03.2009 issued form RA, Bangalore.
Subject:-	

Decision : NC observed that case is under examination at DHI. The case stands deferred and to be re-listed on 05.11.2013.

Sl. No. 164

Case No. AR-21	M/s Powergear Ltd., Bagalore.
Meeting No. 14/81	F. No. 01/81/050/697/AM09/DES-II
Dated:- 24.09.2013	Request of M/s Powergear Ltd., Bagalore for modification in IO Norms in respect of AA No. 0710062589 dated 27.01.2006 issued form RA, Bangalore.
Subject:-	

Decision : NC observed that case is under examination at DHI. The case stands deferred and to be re-listed on 05.11.2013.

Sl. No. 165

Case No. AR-22	M/s Powergear Ltd., Bagalore.
Meeting No. 14/81	F. No. 01/81/050/779/AM09/DES-II
Dated:- 24.09.2013	Request of M/s Powergear Ltd., Bagalore for modification in IO Norms in respect of AA No. 0710063772 dated 17.03.2009 issued form RA, Bangalore.
Subject:-	

Decision : NC observed that case is under examination at DHI. The case stands deferred and to be re-listed on 05.11.2013.

Sl. No. 166

Case No. AR-23	M/s Rextord Electronix, New Delhi.
Meeting No. 14/81	F. No. 01/81/050/123/AM13/DES-II
Dated:- 24.09.2013	Request of M/s Rextord Electronix, New Delhi for modification in IO Norms in respect of AA No. 0310397652 dated 06.06.2012 issued form RA, New Delhi.
Subject:-	

Decision:- NC decided to maintain its earlier decision in the case taken in M.No.19/81 dated 18.12.2012 .

Part –C

Sl. No. 29

CASE NO. C-1	M/s. Carclo Technical Plastics (P) Ltd.
Meeting No. 14/81	F.No.01/81/162/0043/AM'14/DES-II
Dated: 24.09.2013	Request of M/s. Carclo Technical Plastics (P) Ltd. Bangalore (100%EOU) forwarded by Development Commissioner SCEZ Bangalore for fixation of scrap/wastage norms.

Decision : NC observed that case is under examination at MSME. The case stands deferred and to be re-listed on 05.11.2013.

Sl. No. 30

CASE NO. C-3	M/s. MAN Industries (India) Ltd., Mumbai
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Meeting No. 14/81	F.No.01/81/162/0049/AM'14/DES-II
Dated: 24.09.2013	Request of M/s. MAN Industries (India) Ltd., Mumbai issuing clarification on the PN No. 51/(RE-2010) 2009-2014 dated 02.06.2011.

Decision:- NC decided to call the firm for Personal Hearing to explain case. The case stands deferred and to be re-listed on 05.11.2013.

Sl. No. 31

Case No. C-21	M/s Recareo India (P) Ltd., Bangalore
Meeting No. 14/81	F. No. 01/81/162/00199/AM13/DES-II
Dated: 24.09.2013	Development Commissioner (SCEZ) Bangalore, forward the application of M/s Recareo India (P) Ltd., Bangalore for fixation of Adhoc wastage Norms for disposal of scrap/ wastage.

Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(G)/13-ME dated 13.8.2013 as under:-
The wastage norms may be fixed as per inspection report of MSME, Bangalore.

DC (CSEZ) may take suitable consequential action accordingly.
